

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 573 of 2020**

**IN THE MATTER OF:**

**Navneet Jain**

**...Appellant.**

**Versus**

**Manoj Sehgal, RP of Sarbat Cotfab  
Pvt. Ltd. & Ors.**

**...Respondents.**

**Present:**

**For Appellant: Mr. Harsh Garg, Advocate.**

**For Respondent: Ms. Varsha Banerjee, Mr. Kunal Godhwani,  
Advocates for R-1.  
Mr. Abhishek Anand and Mr. Mohak Sharma,  
Advocates for R-2.  
Mr. Rajiv Gupta, Advocate for R-3.  
Mr. Suresh Dutt Dobhal, Mr. Nirmal Goenka,  
Advocates for R-4.**

**ORDER  
(Virtual Mode)**

**02.02.2021** Learned Counsel for the Appellant is requesting for adjournment of the matter. Earlier, the matter was passed over as it was stated that the arguing counsel is busy in other Court. Even on second call, the arguing counsel is not available. It is stated that pleadings are complete and Written-Submissions have been filed.

One opportunity is given.

List the Appeal 'For Admission (After Notice)' Hearing on **23<sup>rd</sup> February, 2021.**

**[Justice A.I.S. Cheema]  
Member (Judicial)**

**[Mr. V.P. Singh]  
Member (Technical)**